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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00355 OF 2014
Cuttack the 16th day of May, 2014

CORAM

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER
HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER

Nabakishore Rout,
aged about 62 years,
Son of Late Krutibas Rout,
Retired Sub-Post Master,
At/P.O.- Jamunakote,
Via-Mathakorgola,
Dist.-Dhenkanal.

...Applicant
(Advocates: M/s- S. Pattnaik, B. R. Kar)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Ministry of Communication,
At-Dak Bhawan, Sansad Marg,
New Delhi-110 001.
2. Chief Post Master General,
Odisha Circle,
At/Po.Bhubaneswar,
Dist-Khurda.
3. Post Master General,
Sambalpur Region,
At/Po./Dist-Sambalpur.
4. Director of Accounts (Postal),
At- Mahanadi Vihar,
At, P.O./Dist-Cuttack-753004.
5. Superintendent of Post Offices,
Dhenkanal Division, At/P.O./Dist-Dhenkanal.

... Respondents

(Advocate: Mr. S. Barik)

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ORDER (Oral)

A.K. PATNAIK, JUDICIAL MEMBER

Heard Mr. S. Pattnaik, Ld. Counsel appearing for the applicant and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents and perused the materials placed on record.

2. This Original application has been filed by the applicant with a prayer to direct the Respondents to quash the order of recovery vide letter No. POSTAL/2011/OR/11073DCRG/R/1/GP VII Dtd.23.01.2014 under Annexure-A/2.

3. Mr. Pattnaik, Ld. Counsel appearing for the applicant submits that in this regard, the applicant has already submitted representation dated 20.03.2014 (Annexures-A/3) series addressed to Respondent No.2. The said representation is still pending. In the above background, Ld. Counsel for the applicant submitted that, a direction may be issued to Respondent No.2 to consider and dispose of the pending representation dated 20.03.2014 (Annexures-A/3) with a speaking order within a stipulated period with intimation to the applicant.

4. On the other hand, Mr. S. Barik, Ld. Addl. CGSC appearing for Respondents has no immediate instruction if any such representation has been preferred by the applicant addressed to Respondent No.2 and if so, the status thereof.

5. Having regard to the submissions made, without going into the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.2 to consider the representation of the applicant as forwarded to him vide letter dated 20.03.2014 (Annexures-A/3 series), if the same is still pending, and dispose of the same by way of a

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well reasoned order and communicate the result thereof to the applicant within a period of 60 days from the date of receipt of copy of this order. If after such consideration the applicant is found to be eligible/ entitled to the benefits as claimed by him, then expeditious steps be taken within a further period of two months thereafter to disburse the same to the applicant. However, we make it clear that if in the meantime said representation has already been disposed of then the result thereof be communicated to the applicant within two weeks from the date of receipt of copy of this order. No costs.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. As agreed to by the Ld. Counsel for both the sides, send copy of this order along with paper book by speed post to Respondent No.2 at the cost of the applicant for compliance for which Mr. S. Patnaik, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisites by 22.05.2014 and free copies of this order be made over to the Ld. Counsel for the parties.


(R.C. MISRA)
ADMN. MEMBER


(A.K. PATNAIK)
JUDICIAL MEMBER